

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 4**

**C.P.(CAA)/69(MB)2024 IN C.A.(CAA)/244(MB)2023**

CORAM:

**SH. PRA BHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.04.2024**

NAME OF THE PARTIES: NATARAJ WOOD INDUSTRIES PRIVATE  
LIMITED

Section 230-232 of the Companies Act, 2013

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**ORDER**

- 1) Mr. Ahmed Chunawala, Advocate appeared for the Petitioner.
- 2) Heard Counsel appearing for the Petitioner.
- 3) The present Company Petition has been filed in the matter of Scheme of Amalgamation of between **Nataraj Wood Industries Private Limited ("Transferor Company No. 1") and Bhaumik Colour Private Limited ("Transferor Company No.2") and Hardik Paint Private Limited ("Transferor Company No.3") and Nachik Colour Private Limited ("Transferor Company No.4") and Apsara Wood Industries Private Limited ("Transferor Company No.5") and Sanghvi Management Services Private Limited ("Transferor Company No.6") and Patel Stationers Private Limited ("Transferor Company No.7") and Write**

**Fine Enterprises Private Limited ("Transferor Company No.8") and Hiralaxmi Bhaidas Consultancy Services Private Limited ("Transferor Company No.9") and Dhruvi Parul Consultancy Services Private Limited ("Transferor Company No. 10") and Haren Consultancy Services Private Limited ("Transferor Company No. 11") with Hindustan Pencils Private Limited ("HPPL" or "Transferee Company") and their respective Shareholders and Creditors ("the Scheme"). Petition Admitted.**

- 4) The Petitioner, at least 10 days before the date fixed for hearing, shall publish the notice of hearing of the Petition in two Local Newspapers viz. one in English language Newspaper (i.e. **Business Standard**) and another in Local Vernacular language Newspaper (i.e. **Navshakti**), having wide circulation in the area where the registered office of the Company and the Business of the Company is situated as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
5. The Petitioner Companies shall issue notices, as required under Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, informing the date fixed for hearing, to
  - a. Central Government,
  - b. Regional Director Company affairs
  - c. Official Liquidator in case of transferor company
  - d. Jurisdictional Income tax assessing officer as well as Nodal Officer in the office of Principal CCIT Aayakar Bhavan, New Marine Lines, Churchgate, Mumbai, Maharashtra 400 020.

- e. Jurisdictional GST Officer;
  - f. Any other sector Regulatory Authority as is applicable.
6. The Petitioner shall post Notices along with the copy of the Scheme on their respective Websites, if any.
  7. The Petitioners shall file proof of compliance electronically 3 days before the final hearing with this Tribunal.
  8. In the meanwhile, the ROC, RD and OL will file their report, if not filed already, before the next date of hearing.
  9. List this matter on **07.06.2024** for final hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna